

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1374
ANSWERED ON:01.12.2014
RESCUED CHILD LABOURERS
Pandey Shri Ravindra Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware of a number of child labourers rescued from various parts of the country including Jharkhand and from carpet factories in Uttar Pradesh;
- (b) if so, the details thereof along with the details of persons and organizations involved in getting the child labourers released particularly in Jharkhand; and
- (c) the number of cases of violation of child labour law registered in the country and the number of persons penalised and acquitted during the last three years and the current year?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): The Government has received information from the District National Child Labour Project (NCLP) Societies about the number of child labourers rescued, rehabilitated and mainstreamed.

(b): The information as received from Districts implementing National Child Labour Project (NCLP) Scheme is at Annexure.

Under the Child Labour (Prohibition & Regulation) Act, 1986 the appropriate Government is responsible for compliance of the provisions of the Act through their inspector(s) appointed for this purpose.

(c): As per the information received from States/UTs, the details of action taken against employers under Child Labour (Prohibition & Regulation) Act, 1986 are as under:

Year	Violations	Prosecutions	Convictions
2011	14423	6017	984
2012	12052	5018	1144
2013	8991	3563	1061
2014	1027	792	754